

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 102

CP (IB) No. 245/Chd/Pb/2022
(Admitted on 31/1/2023)

IN THE MATTER OF:-

Ajit Singh Kochar, PG

...Petitioner

Kochar Overseas Pvt. Ltd.

Under Section: 94, IBC 2016

Order delivered on 01.07.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : None

For the RP : None

ORDER

Since, there is no representation on behalf of the petitioner despite repeated calls, and on the last date of hearing also there was no representation on behalf of the petitioner. It seems that the petitioner is not interested in pursuing the matter further, in these circumstances the present petition stands ***dismissed for non-prosecution.*** File be consigned to the record room.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)